

DELHI LEGISLATIVE ASSEMBLY

Bulletin-Part II

(General Information relating to Legislative and other matters)

10th December, 1993.

No.12

Notices of Questions and Holding of Ballots

Under rule 30 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, not less than twelve clear days notice of question is to be given by the Members and not more than three Starred questions on a day can be asked vide rule 33(2) ibid. It has been decided that the notices of questions for the first Session (Short notice Session) will be received on the dates given below and ballot thereof will be held on the dates indicated against each. There shall be no question hour in any sitting except sittings to be held on 23 & 24 Dec., 1993:

S.No.	Date of sitting	Last date of receipt of notices of questions	Date of holding ballots for notices of questions for determining priority for oral answers
1.	Thursday 23.12.93	Monday 13.12.93 upto 16 hrs.	Monday 13.12.93 17.00 hrs.
2.	Friday 24.12.93	Monday 13.12.93 upto 16.00 hrs.	Monday 13.12.93 17.00 hrs.

Note : (1) Notices of Starred questions for the first Session (Short Notice Session) will be received from Saturday, the 10th Dec., 1993 onwards.

2. A Member may give notices of only five questions in a day including starred questions and unstarred questions.
3. The clubbing of questions will only be done in case of more Members give notice of the question of the same substance for the same date. Any question received on the same subject for answers for the subsequent dates are liable to be disallowed.
4. Members are requested kindly to indicate clearly and legibly their priority on the questions. In case no priority is indicated, the priority will be decided according to the time of their receipt.
5. Ballots will be held in the presence of an officer of the Assembly Secretariat. Members are requested kindly to make it convenient to witness the balloting of notices of questions on the 13th Dec., 1993 at 1700 hrs.

No.13

Allotment of days for answering questions during the First Session

The following days for answering questions by Ministers in rotational order have been set out below during the First Session:-

Group	Departments	Dates of answering questions
A	Administrative Reforms, Election, Education, Food & Supplies, General Administration, Industries, Labour, Language, Medical, Public Health & Family Welfare, Planning, Tourism, Transport, Vigilance	23-12-1993
B	Development, Environment, Forest & wild life, Employment, Finance, Home, Irrigation & Flood Control, Land & Building, Department of Law & Justice & Legislative Affairs, Public Relations, Revenue, Services, Social Welfare, Training & Technical Education, Urban Development, Welfare of SC/ST	24-12-1993

10.14  
Private Member's Business during First Session

The following day has been allotted for the transaction of Private Member's Business during the First Session of the First Delhi Legislative Assembly :-

Friday, the 24th December, 1993 - Resolutions

No. 15

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Private Member's Resolutions

Under rule 85 a private Member who wishes to move a resolution on Friday, 24th December, 1993, may give notice of his intention and may give together with the notice, a copy of the resolution which he wishes to move, by the 14th Dec., 1993.

The relative precedence of notices of resolutions given by private members shall be determined by ballots in accordance with the directions given by the Speaker on such day as the Speaker may appoint.

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K.S. GUPTA  
SECRETARY